

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 42 of 2016**

**Dated** : **3<sup>rd</sup> May, 2016**

**Present** : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Southern Power Distribution Co. of Andhra Pradesh Ltd. & Anr.** .... **Appellant(s)**  
**Versus**  
**Biomass Energy Developers Association & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Subba Rao

Counsel for the Respondent(s) : Mr. K. Gopal Choudhary for R-1 to R-23

**ORDER**

In Appeal No. 42 of 2016, Mr. K.Gopal Choudhary, learned counsel for the Respondent No.1 to 23, is filing counter affidavit/reply today. Let the same be taken on record. The other Respondents, inspite of duly served, have not preferred to file any counter affidavit/reply. Rejoinder, if any, be filed, within 3 weeks' from today.

It has been pointed by the learned counsel for the parties that the three appeals, being **Appeal Nos. 250 of 2014, 284 of 2014 & 297 of 2014**, are connected and the fourth-one, being **Appeal No. 42 of 2016**, is the cross appeal. Thus, the pleadings, in all these appeals, are complete.

Post this batch of Appeals, being Appeal Nos.250 of 2014, 284 of 2014,297 of 2014 & 42 of 2016, for hearing on **28<sup>th</sup> July, 2016**.

**( T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**

vt/kt